101

## Actnal user import licences for aerated water manufacturers

1383. SHRI SURESH KALMADI: Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that no Actual User Import Licence for raw material is given to aerated water manufacturers:
- (b) whether Government propose to give any Actual User Import Licence for raw material to Pepsi for making beverage concentrate;
  - (c) if so, what are the reasons therefor;
- (d) whether Government propose to put an export obligation on Pepsi to export Pepsi concentrate; and
  - (e) if so, to what extent?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSHI): (a) Supplementary Licences to actual users for import of raw materials are not being given to manufac-turers of aerated water.

(b) to (e) An application has been submitted by M/s. Punjab Agro Industries Corporation for the manufacture of various items of processed foods in financial participation with one of the Tata Companies and M/s. Pepsice Incorporated of USA. No decision has yet been taken on the project and hence it is not possible to give any information. The actual import, however, will be in accordance with the policy from time to

## Condonation of legitimate delays in depositing of income-tax

1384. SHRI SURESH PACHOURI; Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Punjab, Haryana and Delhi Chamber of Commerce and Industry has urged condonation of legitimate delays in depositing of in come-tax as reported in the 'Economic Times' of 13th October, 1986; and

(b) whether Government propose to give power to Income Tax Officers in genuine case; as suggested in part (a) above?

to Questions

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHAN POOJARI): (a) Certain suggestions have been received from Punjab, Haryana and Delhi Chamber of Commerce and Industry. However, these suggestions do not include any suggestion relating to condonation of delays in payment of incometax.

(b) No, Sir, There is no such proposal under Government's consideration at precent.

## Japanese Jacket equipment for curing FCV tobacco

1385. SHRI B. SATYANARAYAN REDDY: Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that Japanese-Jacket equipment helps in conserving 20 per cent coal and 10 per cent curing time required for curing of FCV tobacco;
- (b) if so, what steps are being taken to encourage the use of JTS Jackets; and
- (c) whether Government propose to extend the present scheme of Tobacco Board to sLipp'y JTS Jackets to growers at 50 per cent of cost keeping in view the national interest involved?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI R R. DAS MUNSHI): (a) Yes, Sir.

- (b) During 1985-86, the Tobacco Board supplied 690 JTS Jackets to the grower? at 50 per cent cost price.
- (c) The Budget Estimates for 1986-17 of the Tobacco Board, approved by tie Government covers the scheme relating to the supply of JTS Jackets to the growert;